

BEFORE THE SECURITIES APPELLATE TRIBUNAL  
MUMBAI

**Date: 04.11.2020**

**Appeal No. 218 of 2020**

Yes Capital (India) Pvt. Ltd. & Anr. ...Appellants

Versus

Securities and Exchange Board of India ...Respondent

Mr. Somasekhar Sundaresan, Advocate with Mr. Tomu Francis, Mr. Arka Saha and Ms. Zarnaab Aswad, Advocates i/b Khaitan & Co. for Appellants.

Mr. Fredun De Vitre, Senior Advocate with Mr. Mihir Mody Mr. Shehaab Roshan and Mr. Arnav Misra, Advocates i/b K Ashar and Co. for the Respondent.

ORDER:

1. We have heard Sri Somasekhar Sundaresan, learned counsel for the appellants and Sri Fredun De Vitre, learned senior counsel for the respondent through video conference.

2. As agreed between the parties, list for final disposal on November 26, 2020. In the meanwhile, written submissions may be filed by the parties.

3. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether

the matter would be taken up for hearing through video conference or through physical hearing.

4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

Justice Tarun Agarwala  
Presiding Officer

Justice M. T. Joshi  
Judicial Member

04.11.2020  
PK